

चेकीम है, जो क दूसरी यजना से चली आ रही है; इसका नाम पम्पावती टैंक है और यह झाबुआ जिले में है। स्कीम की मंथित विशिष्टियां निम्नलिखित हैं :—

'पम्पावती टैंक' में पम्पावती नदी के ऊपर मिट्टी के एक बांध का निर्माण तथा झाबुआ जिले में ३,००० एकड़ भूमि की सिंचाई करने के लिये एक नहर प्रणाली का निर्माण परिकल्पित है। इस पर १७.५० लाख रुपये खर्च होने की सम्भावना है। इस स्कीम के लिये तृतीय पंच वर्षीय योजना में १३.५० लाख रुपये का प्रबन्ध किया गया है। १९६१-६२ में प्रत्याशित व्यय ३.२५ लाख रुपये का था। १९६२-६३ के लिये ७ लाख रुपये की व्यवस्था की गई है। परियोजना पर प्राथमिक कार्य १९५९-६० में हाथ में लिये गये थे। भारत सरकार के पास अब तक हुई प्रगति का विस्तृत व्यौर नहीं है।

**विद्युत**—झाबुआ जिले को तृतीय योजना में धार सब-स्केशन से ३३ के० वी० लाईट द्वारा चम्बल बिजली देने का विचार है।

#### Devolution of Powers on Railways

**2314. Shri Harish Chandra Mathur:** Will the Minister of Railways be pleased to state:

(a) what devolution of power has been effected up-to-date from Railway Board to General Managers and further downwards;

(b) the date of devolution; and

(c) what is the evaluation of the effect of this deconcentration?

**The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):** (a) to (c). A statement is laid on the Table of the House. [See Appendix III, annexure No. 67].

#### Najafgarh Sagar Project

**2315. Shri Laxmi Das:** Will the Minister of Irrigation and Power be

pleased to state:

(a) whether it is a fact that recently Heavy Machinery parts worth about fifty thousand rupees were stolen from the Store of Nagarjuna Sagar Project Workshop;

(b) if so, the details thereof and the number of persons involved in this case; and

(c) what action has been taken by the Government in this regard?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) Yes; but the value of the stores stolen is Rs. 1818 only.

(b) Three Fuel Injector Pumps for Caterpillar Tractors and seven Injectors for dumpers were stolen. Two workers were involved in the case. One Field Assistant and one Supervisor are also suspected.

(c) The Police have arrested the two workers, the Field Assistant and the Supervisor. The Supervisor has been released on bail and has been suspended. The other two workers and the Field Assistant, who were borne on workcharged establishment, have also been released on bail, but they have not been allowed to resume duty. The case is under Police investigation.

12 hrs.

#### PAPERS LAID ON THE TABLE

##### AMENDMENTS TO DELHI MOTOR VEHICLES RULES

**The Minister of Transport and Communications (Shri Jagjivan Ram):** On behalf of Shri Raj Bahadur, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of sections 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940:—

(i) Notification No. F. 12/34/60-Transport, published in Delhi

**Committee on Private  
Members' Bills and  
Resolutions**

[Shri Jagjivan Ram]

Gazette dated the 7th September, 1961.

- (ii) Notification No. F. 12/54/61-Transport, published in Delhi Gazette dated the 21st September, 1961. [*Placed in Library, see No. LT-155/62.*]

**INDIAN MEDICAL COUNCIL (POST-GRADUATE MEDICAL EDUCATION COMMITTEE)  
RULES**

**The Minister of Health (Dr. Sushila Nayar):** I beg to lay on the Table a copy of the Indian Medical Council (Postgraduate Medical Education Committee) Rules, 1961, published in Notification No. S.O. 1699 dated the 22nd July, 1961 under sub-section (2) of section 32 of the Indian Medical Council Act, 1956. [*Placed in Library, See No. LT-156/62.*]

**FERTILISER (CONTROL) THIRD AMENDMENT ORDER**

**The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh):** On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of the Fertiliser (Control) Third Amendment Order, 1962, published in Notification No. GSR 656 dated the 12th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1956. [*Placed in Library, See No. LT-157/62.*]

12.0 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
FIRST REPORT**

**Shri Krishnamoorthy Rao (Shimoga):** I beg to present the First Report of the Committee on Private Members' Bills and Resolutions.

12.02½ hrs.

**ELECTIONS TO COMMITTEES**

**CENTRAL COMMITTEE OF TUBERCULOSIS  
ASSOCIATION OF INDIA**

**The Minister of Health (Dr. Sushila Nayar):** I beg to move:

"That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

**Mr. Speaker:** The question is:

"That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct two Members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

*The motion was adopted.*

**NATIONAL FOOD AND AGRICULTURE  
ORGANISATION LIAISON COMMITTEE**

**The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh):** I beg to move:

"That in pursuance of the Ministry of Agriculture (now Food and Agriculture) Resolution No. F. 16-72/47-Policy, dated the 8th November, 1943, as amended to date, the Members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, four Members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a period of three years."